

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 259 of 2016 (SZ)

Applicant(s)

Mr. Sakeer,
Malappurama District,
Kerala State- 679 583..

Vs. **Respondent(s)**

State of Kerala
Rep., by its Secretary,
Fisheries and Port Department,
Government Secretariat,
Thiruvananthapuram,
Kerala State-695 001 and 5 others.

Legal Practitioners for Applicant(s)

M/s. P. Deepak
Prasanth Rajagopal

Legal practitioners for respondent(s)

Mrs. A.S. Suvitha for R1, R2 and R3
Mrs. Me. Saraswathy for R4
Mrs. Vidhyalakshmi Vipin for R5
Mr. T.N.C. Kaushik for R6

Note of the Registry	Orders of the Tribunal
Order No. 4	<p>Date: 12th July, 2017</p> <p>Application is listed for final arguments.</p> <p>Learned counsel appearing for the State of Kerala submitted that the interim order passed on 22.05.2017 was challenged before the Hon'ble High Court of Kerala in W.P. (C) No.20379 of 2017 (v) and the Hon'ble High Court of Kerala was pleased to grant an order of Stay of the said order.</p> <p>As the Expert Member is not available, the final arguments cannot be heard today.</p> <p>List the matter for final arguments on 30.08.2017</p> <p style="text-align: right;">.....J.M. (Justice M.S. Nambiar)</p>